t [INSTITUTION FOR THE STUDY OF Astrology

Written Answers

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*823. SHRI L. N. DAS: Will the Minister of EDUCATION be pleased to state:

(a) whether there is any proposal under Government's consideration for the establishment of any institution for the study and teaching of Astrology on a scientific basis or whether any grant is being given by Government to some public institution already engaged in this work; and

(b) whether there is any scheme under Government's consideration for editing and publishing the rare books on Astrology?]

शिक्षा जत्रालय में उपमंती (श्री भक्स दर्शन) : (क) क्रीर (ख) विवरण समा पटल पर रख दिया गजा है "।

f [THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): (a) and (b) A statement is laid on the Table of the House.

STATEMENT

(a) This Ministry have no proposal for the establishment of an institution for the study and teaching of Astrology. Voluntary Sanskrit Organisation who *inter alio*, are engaged in the study and teaching of astrology are, however, eligible for a grant under this Ministry's scheme for financial assistance to Voluntary Sanskrit Organisations etc.

(b) Even though there is no separate scheme for editing and publishing the rare books on astrology, there is a scheme for financial asistance for editing and publication of rare manuscripts in Sanskrit, Pali, Prakrit, Persian and Arabic and under the scheme competent institutions

†[] English translation.

CENTRAL UNIVERSITY IN THE SOUTH

1 *824 SHRI Y. A. REDDY: Will the Minister of EDUCATION be pleased to state:

to Questions

(a) whether there is any proposal under Government's consideration to[^] establish a Central University in South India;

(b) if so, whether Government of Andhra Pradesh have proposed to Central Government for the location of such a University in Andhra Pradesh; and

(c) if the answer to part (b) above be in the affirmative, the reaction of a-Government to the said proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): (a) to (c) A statement is laid on the Table of the Sabha.

STATEMENT

(a) There is no proposal as such to establish a Central University in South India. However, the Conference of State Education "Ministers held in October, 1962 and subsequently the Committee of Members of Parliament on Higher Education in their report published in 1964 recommended the setting up of a Central University in each State to promote emotional integration as well academic standards in the country. The University Commission to whom Grants the recommendations were referred, has supporter them in principle but suggested that priority should be given to the improvement of the existing institutions and that when sufficient funds are available some of the existing universities in different States might be taken over and developed as Central Universities. Since the question is also under the consideration of the Education Commission, decision in the matter has been deferred till the Commission has given its findings.

(b) In their interim report, the Committee on Establishment of new

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Universities set up by the University Grants Commission had recommended that six new universities of which one should be in Andhra Pradesh may be established. The report of the Committee was circulated to all the State for Governments keeping the recommendations in view while planning new universities. The Government of Andhra Pradesh informed the Ministry that they could not think of establishing another University due to National Emergency and suggested that the Centre might consider the desirability of starting a Central or Federal University in Andhra Pradesh wholly financed by •the Central Government.

(c) As already stated in reply to part (a), the matter will be examined in the light of the recommendations of the Education Commission.

•825. SHRI P. L. KUREEL URF TALIB Vigilance Officer under District Judge₅ Delhi

: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the date of appointment and functions of the Vigilance Officer under the District Judge, Delhi; and

(b) what action, if any, he has taken on complaints of delay in issuing copies of documents by the copying agencies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) No Vigilance Officer has been appointed under the District Judge, Delhi.

(b) Does not arise.

FAST GIVEN UP BY LEFT COMMUNISTS IN KERALA

*826. SHRI T. V. ANANDAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item which appeared at page 1 of the 'Times of India', Delhi edition, dated the 28th August, 1965 stating that all the 118 Left Communists in Kerala State have given up their fast after having obtained 'Liberal Concession' from the Governor; and

to Questions

(b) if so, what are these concessions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

STATEMENT

Concessions given to the Detenus in Kerala

1. *Family Allowance.*—The Government have agreed to conduct fresh enquiry through Revenue Authorities on application for family allowance from the detenus to determine eligibility.

2. *Parole*—Dependent grant parents and sisters have been included in the definition of family. Parole will be given expeditiously in emergent cases.

3. Bus Fare to Detenus who go on Parole—Detenus in receipt of family allowance are paid bus fare when they go out on parole.

4. *Correspondence*—The security prisoners have been permitted to write five and receive eight letters in a week and Superintendents of Jail have been authorised to give permission to detenus in suitable cases for writing additional letters.

5. *Interviews*—Interviews are allowed for the purpose of business also in cases where the detenus were conducting business themselves.

6. *Clothing*—The detenus are permitted to select the materials for their clothes.

7. *Chappals*—Two pairs of chappalf will be supplied.